

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Cumulative number of job cards issued up to January, 2010 in Bihar is 12248026; in Uttar Pradesh is 11506207; in Madhya Pradesh is 11308268 and in Orissa is 5447476.

(b) and (c) Mahatma Gandhi NREGA is demand based. The Act provides a legal guarantee for 100 days of wage employment in a Financial Year to every rural household whose adult members volunteer to do unskilled manual work. Number of days of employment provided to a household depends on the number of days of employment demanded by the household. Further, workers are paid wages for the number of days for which they have actually worked. During 2008-09, 6521268 households completed 100 days of employment under the Act.

#### **Construction of Rajiv Gandhi Sewa Kendras**

1352. SHRI A. VIJAYARAGHAVAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is any decision/proposal to construct the Bharat Nirman Rajiv Gandhi Sewa Kendras under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof and the reasons therefor;

(c) whether this decision has been taken after consultation with the appropriate stakeholders; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Construction of Bharat Nirman Rajiv Gandhi Sewa Kendra at Gram Panchayat level has been included as a permissible activity in para 1 of Schedule I of the Act *vide* Notification dated 11.11.2009. It will serve as Village Knowledge Resource Centre and also as Gram Panchayat Bhawan.

(c) and (d) Amendment in Schedule-I of MGNREGS *vide* Notification dated 11.11.2009 has been made in accordance with the powers vested with the Central Government in Section 29(1) of the Act. The relevant provisions in the Act is as given below:—

"If the Central Government is satisfied that it is necessary or expedient so to do, it may, by notification, amend Schedule I or Schedule II and thereupon Schedule I or Schedule II, as the case may be, shall be deemed to have been amended accordingly."

#### **Payment of non-employment allowance under NREGS**

1353. DR. K. MALAISAMY: Will the Minister of RURAL DEVELOPMENT be pleased to state: